

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

LOK SABHA

STARRED QUESTION NO. *201

ANSWERED ON 13.03.2025

WATER SECURITY WORK PLAN

*201. SHRI SUDHEER GUPTA
SHRI CHAVAN RAVINDRA VASANTRAO

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Union Government has given approval to water security work plan for Uttar Pradesh, Maharashtra and Gujarat in the first phase of its plan and if so, the details thereof;
- (b) the salient features, aims and objectives of the said plan;
- (c) whether the Government proposes to include Madhya Pradesh under the said work plan for second phase and if so, the details thereof; and
- (d) whether the Union Government has sought any status report from the State Governments regarding implementation of said plan in their States and if so, the details thereof indicating the names of the States that have submitted their report?

ANSWER

THE MINISTER OF JAL SHAKTI

(SHRI C R PAATIL)

(a) to (d) : A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. *201 TO BE ANSWERED ON 13.03.2025 IN LOK SABHA REGARDING “WATER SECURITY WORK PLAN”

(a) Water is a State subject and the Central Government supplements the efforts of the States through technical and financial support. The State of Uttar Pradesh has developed the River Basin Assessment and Plan for their all major River Basins. The State of Maharashtra has prepared Integrated State Water Plan for Godavari, Mahanadi, Krishna, W.F.R, Tapi and Narmada Basin. The State of Gujarat has prepared Action Plan for Sabarmati River Basin (INDIA). All the three plans have been accepted.

(b) The State Specific Action Plan (SSAPs) was envisioned as a comprehensive policy for integrated water resource management to promote a sustainable outlook on water governance aligned with the State Action Plan on Climate Change (SAPCCs) formulated by the States under the National Action Plan for Climate Change (NAPCC). The ‘Framework for SSAP for the Water Sector’ was developed in 2015 and consequently SSAPs were taken up as a strategy in 2016 under Goal-5 of the National Water Mission. The State Specific Action Plans essentially consist of three stages viz. Draft Status Report, Interim Report and Final Report. NWM provides grants to all the States/UTs for the formulation of the SSAPs with the approval of competent authority. A sanction to the tune of Rs. 50 lakhs for ‘Major’ States and Rs. 30 lakhs for ‘Minor’ States is provided.

(c) The State of Madhya Pradesh is already included under SSAP. An amount of Rs. 50 lakh has been sanctioned, out of which, amount of Rs. 20 lakh and Rs.15 lakh have been released in 2016 and 2023 respectively.

(d) The list of States/UTs which have submitted their reports under various stages of SSAP is **annexed**.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (d) OF LOK SABHA STARRED QUESTION NO. *201 TO BE ANSWERED ON 13.03.2025 REGARDING “WATER SECURITY WORK PLAN”

List of States/UTs

Bihar, Himachal Pradesh, Kerala, Punjab, Rajasthan, Goa, Jammu & Kashmir, Andhra Pradesh, Assam, Karnataka, Madhya Pradesh, Tamil Nadu, West Bengal, Arunachal Pradesh, Chhattisgarh, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Haryana, Andaman & Nicobar, Chandigarh, Tripura, Uttarakhand, Uttar Pradesh, Maharashtra and Gujarat
